

# Andhra Pradesh (Andhra Area) Decentralization Act, 1914

# 8 of 1914

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## Andhra Pradesh (Andhra Area) Decentralization Act, 1914

#### 8 of 1914

An Act to facilitate the administration of certain enactments. Whereas it is expedient to facilitate the administration of certain enactments; it is hereby enacted as follows:-- 1. Short title, substituted by A.P. Act 9 of 1961.

## 1. Short Title :-

This Act may be called [the Andhra Pradesh (Andhra Area) Decentralization Act, 1914]

## 2. Amendment Of Certain Enactments :-

The enactments specified in the third column of the Schedule are hereby amended to the extent and in the manner specified in 4th column thereof.

## 3. Saving Of Orders, Etc., Issued By Previous Authorities :-

Any appointment, notification, order, scheme, rule form or by -law made or issued by an authority for the making or issuing of which a new authority is substituted by or under this Act shall, unless inconsistent with this Act, be deemed to have been made or issued b y such new authority unless and until superseded by an appointment, notification, order, scheme, rule, form or by-law made or issued by such new authority.

#### SCHEDULE 1

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Year	Number	Short title.	Amendments.
1885	III	Outposts landing Land Shipping Fees Act, 1885 The Madras Salt	proviso at the end of Section 4. [Not printed as
1886	IV	Act, 1889.	the enactment has been repealed by the Central Excise and Salt Act. 1944 (Central Act I of 1944.)]